

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 67(ND)14
CA. NO.

CORAM:

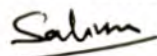
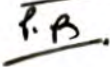


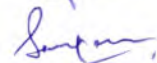
PRESENT: **SH. S.K. MOHAPATRA**
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.05.2017

NAME OF THE COMPANY: M/s. Daljit Singh Bawa & Ors. V/s. M/s Rising Star Constructions Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mr. Salim Inamdar, Adv		→ Resp. No 8.	
2.	Ms. Pragya Baghel, Adv		→ Resp No. 8	
3.	MR. RAVI KAPUR, Adv		} Petitioner	
4.	MR. ANKUR S. KULKARNI, Adv.			
5.	MS. SHWETA S. PARIHAR, Adv.			
6.	VINEK MALIK	Advocate	Respondent No. 5	
7.	SANSANA SADDY		RESPONDENT NO. 1	

Order

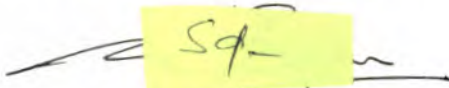
A perusal of the order sheet reflects that the parties have been taking adjournments on the pretext of a possible compromise since 2015. More than 2 years have been wasted. At this stage the parties submit that the compromise settlement has not been arrived at.



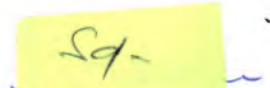
Contd/-.....

L

It is therefore directed that the matter be listed for final arguments. Pleadings if required be completed before the next date of hearing. This opportunity is being given subject to payment of Rs. 10,000 as cost on all parties except Respondent no. 8 and has to be paid to the Prime Minister's Relief Fund, should the compromise not be effected by the next date of hearing. List it for final arguments on 10th August 2017.



[S.K. MOHAPATRA]
MEMBER [T]



[INA MALHOTRA]
MEMBER [J]

(Shipra Mittal)